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F.No. 1/27/2013-CL-V  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan,  
Dr. R. P. Road, New Delhi: 110001  
Dated: 23<sup>rd</sup> April, 2018

**OFFICE MEMORANDUM**

**Sub: Constitution of "Committee to advise on valuation matters" under rule 19 of the Companies (Registered Valuers and Valuation) Rules, 2017- reg.**

The Central Government hereby constitutes a Committee to be known as "Committee to advise on valuation matters" consisting of the following:-

- |   |                        |
|---|------------------------|
| (i) Sh. R. Narayanaswamy, Professor-Finance & Accounting, Indian Institute of Management, Bangalore             | Chairperson            |
| (ii) Sh. K. Biswal, Additional Secretary, M/o Law & Justice, Legislative Department                             | Member                 |
| (iii) Dr. Navrang Saini, Whole Time Member, IBBI  | <u>Member/Convener</u> |
| (iv) Sh. K.V.R Murty, Joint Secretary (Policy), Ministry of Corporate Affairs                                   | Member                 |
| (v) Sh. Rajesh Kumar Kedia, Director (Tax Policy & Legislation Divison)-I, CBDT                                 | Member                 |
| (vi) Sh. Saurav Sinha, Chief General Manager-in-Charge, Department of Banking Regulation, Reserve Bank of India | Member                 |
| (vii) Sh. Jayanta Jash, Chief General Manager, SEBI   | Member                 |
| (viii) Sh. A. Ramana Rao, General Manager-F&A(Life), IRDAI  | Member                 |
| (ix) Nominee of IOV Registered Valuers Foundation   | Member                 |
| (x) Nominee of ICSI Registered Valuers Organisation   | Member                 |

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- (xi) Sh. Varun Gupta, representative-CII Member
- (xii) Mr. R.K.Bansal, representative-FICCI Member

2. The Committee may invite or co-opt subject-matter experts from valuation field, as needed. The Committee may also invite any other person or body in the interest of broad based consultation.

3. The Committee shall make recommendations to the Central Government on formulations and laying down of valuation standards and policies for compliance by companies and registered valuers.

4. Non-official members of the Committee will be eligible for travelling, conveyance and other allowances as per extant Government instructions, wherever the sponsoring agency is unable to bear their expenditure. Secretarial support to the Committee will be given by the Insolvency and Bankruptcy Board of India.

5. This issues with the approval of Competent Authority.

  
(Animesh Bose) 28/4/18  
Deputy Director  
Tel:- 23071190

To,

All members of the Committee

For Information:-

1. PPS to Secretary/ DGCoA
2. PPS to JS(G), JS(K), JS(AC).